

Cases investigated by NIA

1171. SHRI DIGVIJAYA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many and which are the cases of acts of terror being investigated by National Investigation Agency (NIA);
- (b) in how many and which cases challan has been filed in the Court;
- (c) names of the accused; and
- (d) what are reasons that challan has not been filed in other cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) The Central Government has entrusted 163 cases to the National Investigation Agency (NIA) for investigation till date, in accordance with Section 6 of the National Investigation Agency Act, 2008. Out of these 163 cases, 153 cases are related to acts of terror. Out of these 153 cases, chargesheets have been filed in 122 cases against 897 accused persons. Out of the remaining 31 cases, 22 cases are under investigation, 1 case has been transferred to the State Police and in 8 cases closure reports have been filed.

Rate of crime against women

1172. SHRI K. RAHMAN KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that despite the best efforts, Government has failed to contain the rate of crime against women in the country;
- (b) the new measures introduced by Government to address the increasing crime against women in the country; and
- (c) whether any coordinated effort has been made by the Central Government along with the State Governments to jointly address the issue?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) State/UT-wise details of cases registered and crime rate under crimes against women are given in the Statement (*See below*).

(b) and (c) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. Ministry of Home Affairs has issued advisories on 04.09.2009, 20.4.2015 and 12.05.2015 on Crime against women to all State Governments/UTs. These advisories specifically direct the States/UTs that cases should be thoroughly investigated and chargesheets against the accused persons should be filed within three months from the date of occurrence, without compromising on the quality of investigation. Speedy investigation should be conducted in heinous crimes like rape, murder etc. The medical examination of rape victims should be conducted without delay. These advisories also direct the States/UTs to increase the number of women in police force, compulsory registration of FIR, women police station, 24x7 women help desk. These advisories are available at www.mha.nic.in.

*Statement**State/UT-wise details of Cases registered, female population and crime rate under Crimes against Women during 2014-2016**

Sl. No.	State/UT	2014			2015			2016*		
		Cases	Female	Crime	Cases	Female	Crime	Cases	Female	Crime
		Registered	Population# (in Lakh)	Rate	Registered	Population# (in Lakh)	Rate	Registered	Population# (in Lakh)	Rate
		1	2	3=1/2	4	5	6=4/5	7	8	9=7/8
1.	Andhra Pradesh	16558	253.47^	65.3	15997	255.65	62.6	16853	257.75	65.4
2.	Arunachal Pradesh	352	6.11	57.6	384	6.18	62.1	428	6.25	68.5
3.	Assam	19472	155.05	125.6	24664	156.96	157.1	23190	158.89	146.0
4.	Bihar	15675	492.24	31.8	14208	498.36	28.5	13619	504.34	27.0
5.	Chhattisgarh	6298	126.21	49.9	5769	127.82	45.1	5946	129.45	45.9
6.	Goa	502	9.06	55.4	391	9.15	42.7	370	9.15	40.4
7.	Gujarat	10845	291.44	37.2	7770	294.71	26.4	8524	297.94	28.6
8.	Haryana	9276	122.92	75.5	9674	124.70	77.6	10846	126.45	85.8
9.	Himachal Pradesh	1525	34.16	44.6	1291	34.43	37.5	1290	34.69	37.2
10.	Jammu and Kashmir	3322	58.26	57.0	3364	58.96	57.1	2854	59.63	47.9
11.	Jharkhand	6103	159.82	38.2	6596	161.99	40.7	5802	164.24	35.3
12.	Karnataka	13993	302.78	46.2	12786	305.69	41.8	14250	308.58	46.2

13.	Kerala	11394	180.73	63.0	9723	181.74	53.5	11167	182.69	61.1
14.	Madhya Pradesh	28769	363.24	79.2	24212	368.59	65.7	26652	373.93	71.3
15.	Maharashtra	26813	561.31	47.8	31175	567.98	54.9	31308	574.46	54.5
16.	Manipur	337	12.63	26.7	266	12.77	20.8	278	12.92	21.5
17.	Meghalaya	399	13.47	29.6	352	13.63	25.8	406	13.78	29.5
18.	Mizoram	258	5.06	51.0	158	5.12	30.9	284	5.18	54.8
19.	Nagaland	68	11.12	6.1	91	11.24	8.1	129	11.37	11.3
20.	Odisha	14720	207.48	70.9	17199	209.24	82.2	19776	211.00	93.7
21.	Punjab	5448	132.08	41.2	5312	133.22	39.9	5587	134.31	41.6
22.	Rajasthan	31243	340.85	91.7	28220	345.57	81.7	27720	350.14	79.2
23.	Sikkim	111	2.98	37.2	53	3.01	17.6	229	3.04	75.3
24.	Tamil Nadu	6331	342.86	18.5	5904	344.80	17.1	6005	346.69	17.3
25.	Telangana	14166	180.56^	78.5	15401	182.06	84.6	16533	183.61	90.0
26.	Tripura	1617	18.35	88.1	1281	18.57	69.0	1012	18.78	53.9
27.	Uttar Pradesh	38551	1004.79	38.4	35640	1021.15	34.9	48757	1037.32	47.0
28.	Uttarakhand	1401	50.95	27.5	1456	51.60	28.2	1784	52.22	34.2
29.	West Bengal	39312	448.35	87.7	34374	452.51	76.0	34205	456.81	74.9
TOTAL STATE(S)		324859	5888.33	55.2	313711	5957.4	52.7	335804	6025.61	55.7
30.	Andaman and Nicobar Islands	115	2.6	44.2	136	2.66	51.1	155	2.69	57.6

	1	2	3=1/2	4	5	6=4/5	7	8	9=7/8
31. Chandigarh	433	6.93	62.5	470	7.14	65.8	409	7.3	56.0
32. Dadra and Nagar Haveli	21	1.89	11.1	25	1.94	12.9	38	1.95	19.5
33. Daman and Diu	15	1.03	14.6	29	1.06	27.4	51	1.1	46.4
34. Delhi UT	15302	90.26	169.5	17189	92.81	185.2	15336	95.47	160.6
35. Lakshadweep	4	0.4	10.0	9	0.41	22.0	13	0.42	31.0
36. Puducherry	77	7.25	10.6	80	7.37	10.9	142	7.42	19.1
TOTAL UT(s)	15967	110.36	144.7	17938	113.39	158.2	16144	116.35	138.8
TOTAL (ALL INDIA)	340826	5998.69	56.8	331649	6070.79	54.6	351948	6141.96	57.3

Source: Crime in India

Note: * Data for the year 2016 is provisional.

Population Source: RGI, MHA

^Adjusted figures of population were used due to absence of projected population for newly created states namely 'Telangana' and 'Andhra Pradesh'

Note-1: Mid -year projected Population have been used and estimation used for Andhra Pradesh and Telangana

Note-2: New Crime-heads incorporated under crimes against women are rape, attempt to commit rape, kidnapping and abduction of women, dowry deaths, assault on women with Intent to outrage her modesty, insult to the modesty of women, cruelty by husband or his relatives, importation of girls from foreign country, abetment of suicides of women, Dowry Prohibition Act, 1961, Indecent Representation of Women (Prohibition) Act, 1986, Commission of Sati Prevention Act, 1987, Protection of Women from Domestic Violence Act, 2005, Immoral Traffic (Prevention) Act, Protection of Children from Sexual Offences Act, 2012 (girls), acid attack on women, attempt to acid attack on women, foeticide, procurement of minor girls, buying of minors for prostitution, selling of minors for prostitution, human trafficking of women (section 370 & 370A IPC), deaths caused by act done with Intent to cause miscarriage and causing miscarriage without women's consent